

123
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1658 Dated: 29/03/2019

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Sumyla Kiran

D/O Manzoor Hussain Sheikh

**R/O W.No.62, Chib Mohalla near Coventry Scholars School, Chinore,
Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-123/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 20-03-19
Joint Registrar (Admn.)

No: 60924-29/19 Dated: 29/03/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Ms. Sumyla Kiran, Advocate

.....for information and necessary action.

Joint Registrar (Admn.) 20-03-19